



INTERNATIONAL CONFERENCE

On

COMPARATIVE LAW

February 19-20, 2021

Organized by:

Amity Law School, Noida [Amity University(U.P.)] and School of **Business & Law, Edith Cowan University [Western Australia]**

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CONCEPT NOTE

ABOUT THE CONFERENCE: AN INTRODUCTION

Amity Law School, Amity University, Noida, Uttar Pradesh(India) in partnership with the School of Business and Law, Edith Cowan University (Western Australia) is delighted to host an International Conference on the broad theme of Comparative Law on February 19-20, 2021 at the Noida, Uttar Pradesh campus of AmityUniversity.

Our Legacy

International Conference on Comparative Constitutional Law -2019

Conference Partner

The inaugural edition of the conference, organized in February 2019, was an intellectual deliberation on multifarious sub-themes within the broad umbrella of "Comparative Constitutional Law". Titled, "Comparing and Contrasting the Constitutional Models of India and Australia", it was an academic collaboration with the prestigious, Adelaide Law School, University of Adelaide, Australia.

Academic Collaborations

The Conference-2019 was further partnered with, the National Academy of Legal Studies and Research (NALSAR), Hyderabad; National Law University, Jodhpur; Dr. Ram Manohar Lohiya National Law University, Lucknow (RMLNLU); Rajiv Gandhi National University of Law, Punjab; Himachal Pradesh National Law University, Shimla (HPNLU); South Asian University, New Delhi; and the Indian Institute of Public Administration, New Delhi.

A Decorated Stage of Legal Luminaries

It was graced by legal luminaries of the highest stature from the Bench, Bar and Academia. The Inaugural Ceremony was graced by Prof. Subir K. Bhatnagar, Vice Chancellor, RMLNLU, Prof.

Nishtha Jaswal, Vice Chancellor, HPNLU, Prof. Manoj Kumar Sinha, Director, Indian Law Institute, New Delhi, Prof. Alexander Christoph Fischer, Jindal Global Law School from the Indian academic fraternity. The Australian academic community was represented by learned Professors Paul Babie, Lorne Neudorf, David Goodwin and Dr. Joshua Aston from diverse renowned law schools in the country. It was also our honour to have been blessed by the erudite Prof. (Dr.) Faizan Mustafa, Vice Chancellor of NALSAR, to Chair one of the sessions. The Valedictory stage was embellished with the gracious presence of Hon'ble Mr. Justice Deepak Gupta, Judge, Supreme Court of India (recently retired), Hon'ble Mr. Justice Chandrashekhar, Judge, High Court of Delhi, Hon'ble Mr. Justice Prateek Jalan, Judge, High Court of Delhi, Senior Advocate Ms. Geeta Luthra and, Senior Advocate Mr. Prashanto Chandra Sen.

The conference successfully beaded the cerebral reflections over the Constitutions of two well-established Commonwealth countries namely, India and Australia. It housed contentions by legal luminaries and prominent academicians from all across the world. The first leg of this conference witnessed participation of around five hundred persons including, professionals, academia, and students from India's and Australia's finest law schools.

Publication

As assured, we published the selected papers in an **edited book**titled, "Comparative Reflections on the Constitutional Models of India and Australia" by Bloomsbury[ISBN-13: 9789389867183]. It got released in March, 2020 however, we plan to formally unveil it in the upcomingconference of 2021. The book is available for purchase at:

https://www.amazon.in/Comparative-Reflections-Constitutional-Models-Australia/dp/9389867185.

Few more worthy papers which could not be accommodated in the book were however, published in our in-house refereed, peer-reviewed Journal "Amity International Journal of Juridical Sciences" (AIJJS) [ISSN 2395-4019]. Details of the Journal may be accessed from https://www.amity.edu/alsn/journal.aspx

We intend to carry forward the same legacy with the School of Business & Law, Edith Cowan University, Western Australia for the academic year of 2021.

CONFERENCE 2021: THE THEME

The field of comparative constitutional law has grown immensely over the past couple of decades. Never before has the domain had such a broad range of interdisciplinary interest, with lawyers, political scientists, sociologists and even economists making contributions to our collective understanding of how constitutions are designed and operate. It is imperative to compare the legal structures of different countries in order to draw a better understanding of one's own legal framework. Subsequently, it also allows improving the understanding of the relationship between the legal, social, political and economic spheres of a country as well as identifying opportunities for legal reforms. The ultimate aim is to deal with the plurality of constitutional rules and to draw attention to similarities and differences in order to create models to explain the values that underpin the constitutional agreements.

Driven by the global spread of democratic government and the expansion of international human rights law, the prominence and visibility of the field has grown exponentially. The use of comparative analysis to express skepticism about judicial power, constitutional design, and the status quo of liberal democracy, by opening up the range of possibilities, is squarely in the best traditions of "comparativism", and it continues to be much needed. The conference affords an opportunity to legal professionals, learned members of the academia, research scholars and students to explore the various domain comparisons between two or more countries deemed suitable to them with the lone stipulation that India or Australia, must be taken as the basal of comparison.

Sub-Themes

The author may make a choice from either of the following sub-themes which are non-exhaustive.

- 1. Covid-19 and the Ensuing Challenges to Democracy, HumanRights, Business, Technology, etc.
- 2. The Scope of Freedom of Expression
- 3. MediaandLaw: The Interface
- 4. Freedom of Thought, Conscience and Religion
- 5. Health and Reproductive Rights of Women
- 6. Gender Neutrality vis-a-vis SexualOffences
- 7. Sexual Orientation, Gender Identity and LGBTQIARights
- 8. Environmental Democracy
- 9. Minimum age of CriminalResponsibility: The Debate and Way Forward
- 10. Right to Privacy in the DigitalAge
- 11. Personal Laws in Evolving Times

12. Global Work Practices and Need for Affirmative Policies with Special Reference to Paternity Leave, Menstrual Leave, Stipulated Days/Hours of Work, *etc*.

CONFERENCE FORMAT

The conference will take place over two days. It will open with an inaugural session hosting keynote addresses by eminent speakers from India and Australia, to be followed by the notified technical sessions. The second day shall commence with the presentation of research papers in the respective panels, as ascertained by the organizing committee on the basis of the designated sub-themes and papers finalized for presentation. The jury will select the best paper from each session for special recognition in the valedictory ceremony that will conclude the finale day.*

Most notable in this regard is that considering the present COVID-19 pandemic and the consequent unforeseeable circumstances, the conference may be organized in the offline and/or online mode, depending strictly on the government advisory issued at that point in time. Information regarding this aspect shall gradually be communicated.

APPLICANT INSTRUCTIONS

- 1. *Abstract:* Each applicant must submit a 500 word abstract providing an overview of the proposed paper by e-mail to <u>internationalconference2021@gmail.com</u> no later than December 1, 2020. Each paper will be expected to make a substantial contribution to the comparative law scholarship and the theme of the conference, for example, by advancing new knowledge, connecting previously unrelated facts, offering a critique of existing law, or proposing reform.
- 2. *Important Pre-condition:* It is mandatory for the applicant to consider either India or Australia in the comparative framework.
- 3. **Requirement of Duly Filling the Google Form:** The applicant must duly fill the mandatory google form along-with his entry, the link whereof is https://forms.gle/V8ku5yt7pUzKZjYg8
- 4. *Date of Communication of Acceptance of Abstract:* The organizing committee will notify each applicant of whether his or her abstract has been accepted by December 10, 2020. Decisions of the organizing committee to accept papers for presentation at the conference shall be final.

^{*}The Organizing Committee reserves the right to make suitable modifications, wherever deemed necessary in the conference format. Also, the decision of the organizing committee/judges shall be final in this regard. It will not be subjected to any question/justification/dispute whatsoever.

- 5. *Date of Payment of Registration Fee:*On selection of the abstract, the author(s) must pay the required fees no later than December 20, 2020. The link for the payment portal shall be sent to the authors whose abstract would be selected along-with the acceptance mail.
- 6. *Date of Submission of Paper:* Applicants selected by the organizing committee to participate in the conference must submit their complete paper by the deadline of January 25, 2021.
- 7. *Paper Format:* Each paper must be between 7,500 and 10,000 words and include headings and properly formatted footnote citations (end notes are not permissible). Papers must be in MS Word format with Times New Roman font on an A4 size paper and 1" margin on all sides, font size 12 and line spacing of 1.5. ILI Rules of Footnoting (Indian contributors)/Any other suitable mode of Footnoting used as a norm in the research community of a country (Foreign Nationals), may be followed. [They would be standardized at the time of selection for publication].
- 8. *E-Mail:* Papers/abstracts must be submitted by e-mail to: internationalconference2021@gmail.com.
- 9. **Registration Fee:** Each successful applicant must pay the conference registration fee as prescribed herein-below, no later than December 20, 2020. Only one co-author is permitted. The registration fee is non-refundable.
- 10. *Partcipation:* Anyone interested in hearing the deliberations that transpire in the inaugural keynote speaker session, valedictory ceremony or a technical session, is invited to merely participate in the conference on payment of a minimal fee herein-below stipulated. The participant may pose questions, access literature and shall be entitled to a certificate in the capacity of an attendee. He/she would however, not be acknowledged as a paper presenter.**
- 11. *Mode of Organizing:* To reiterate, the conference may be in online or offline mode, strictly in accordance with the prevalent government norms. The mode of conference shall be intimated to each participant timely.
- 12. *Accommodation:* If the conference is organized in the physical mode, accommodation, ordinarily, would not be provided by the organizers considering the pandemic situation however, on a special request made by the participant/presenter, the requisite arrangement may be made in accordance with his/her desire on payment of the appropriate fee. There is no provision for TA.
- 13. *Attendance:* Participants must attend the conference on both days to receive a participation certificate, which will be presented only at the conclusion of the conference.

^{**} Certificates may be provided in the physical-printed mode or in the shape of e-certificates, depending on the manner in which the conference is eventually organized.

14. *Publication Opportunities:* All abstracts shall be published in the conference proceedings. Selected papers will be published in an edited book (with ISBN) following the conference. If deemed suitable, papers may also be accommodated in peer-reviewed, refereed journal (s), as the case may be. In this regard however, the editorial wisdom of the editors and the feedback of the judges shall be conclusive in selecting the worthiness of the paper to be published. Further details against this backdrop will be provided in due course.

IMPORTANT INFORMATION AT A GLIMPSE

Registration Fees [For Presentation]:

No. of Author(s)	Indian National	Australian National	Other Foreign National
Single Author	Rs. 1,000	20 AU\$	15 US\$
Co-Author***	Rs. 1,500	30 AU\$	20 US\$

Registration Fee [For Participation]:

Participant	Participation Fee Payable
Indian National	Rs. 400/-
Australian National	8 AU\$
Other Foreign National	5US\$

Important Dates:

Abstract submission deadline	December 01, 2020
Applicants notified of outcome	December 10, 2020
Registration fee deadline	December 20, 2020
Paper submission deadline	January 25, 2021

^{***}Cumulative amount to be paid by the author and co-author.

ABOUT THE ORGANIZERS

Amity Law School, Noida [Amity University, Uttar Pradesh (India)]

Amity University is a leading research private university established in 2005 under a State Act. It is recognized by the University Grants Commission (UGC) and accredited by the National Assessment and Accreditation Council (NAAC) with an "A+" grade. The University has twenty-one campuses in India and eight international locations. It provides higher education in diverse disciplines, including an excellent law program through Amity Law School. Amity Law School, Noida has been conferred the South Asia Legal Excellence Award, best emerging Law school award by SILF and MILAT along with the "Promising Law School" award by Legal Desire. The Law School is committed to preparing the next generation of legal professionals who are fully equipped to face the demands of the profession. It is focused on the student experience and aims to provide an intellectually stimulating learning environment for its nearly five thousand students. The Law School's curriculum integrates learning about legal concepts with practical training, and its legal academics work collaboratively toward achieving these goals. The Law School presently offers three undergraduate five-year LLB programmes: BA LLB (H), BBA LLB (H) and B.Com LLB (H). It also offers a three-year LLB along-with an LLM andPhD.

School of Business and Law, Edith Cowan University, Western Australia

Edith Cowan University, named after Edith Dircksey Cowan, the first woman to be elected to an Australian Parliament, has more than 30,000 undergraduate and postgraduate students, originating from more than 100 countries. Established in 1991, their outstanding achievementshave been recognized throughout Australia and internationally through awards, grants, scholarships and prizes. The School of Business and Law, an integral part of ECU was recognized by QILT as the top public university in Western Australia for Teaching Quality and Graduate Satisfaction, in the undergraduate fields of Business and Management, and Law and Paralegal Studies. For 13 years in a row, ECU has achieved a 5-star rating for teaching quality in the Good Universities Guide. ECU is also ranked in the world's top 100 universities under 50 years old in the 2020 Times Higher Education (THE) Young Universities Rankings. It is committed to widening participation and breaking down barriers that restrict entry to education, and continue to work on the enhancement and development of alternative entry pathways to higher education. Further information on Edith Cowan University is available at: https://www.ecu.edu.au/.

ORGANIZING TEAM

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Founder President

Amity Education Group

Patron

Dr. Atul Chauhan

Chancellor

Amity University

Co-Patron

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Vice Chancellor

Amity University, Uttar Pradesh

Conference Director

Prof. (Dr.) D.K. Bandyopadhyay

Chairman

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Edith Cowan University, Australia

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Asso. Prof.Dr. JoshuaNAston

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Associate Dean of Law

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Write to us at: All queries pertaining to the conference may be directed to the e-mail ID referred hereinabove i.e., international conference 2021@gmail.com.

HONORARY ACKNOWLEDGEMENT TO OUR DISTINGUISHED ACADEMIC ASSOCIATIONS

We acknowledge and are deeply honoured with the blessings and incessant support from:

Prof. (Dr.) Faizan Mustafa, Vice Chancellor, NALSAR, Hyderabad.

Prof. Subir K. Bhatnagar, Vice Chancellor, RMLNLU, Lucknow.

Prof. Nishtha Jaswal, Vice Chancellor, HPNLU, Shimla.

Prof. Balraj Chauhan, Vice Chancellor, Dharmashastra National Law University, Jabalpur (M.P.).

Prof. Manoj Kumar Sinha, Director, Indian Law Institute, New Delhi.

Prof. Alexander Christoph Fischer, Jindal Global Law School, Sonipat, Haryana.

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